

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA**

**STARRED QUESTION NO. : 235  
(To be answered on the 17<sup>th</sup> March 2022)**

**CONTROL OF AIRFARE DURING CRISIS**

**\*235. SHRI S. VENKATESAN**

**Will the Minister of CIVIL AVIATION  
नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Government has taken note of the reports that exorbitant fares are being charged by private airlines for rescue of students from Ukraine and if so, the details thereof along with the action taken thereon;  
(b) whether the Government has any mechanism to control private operators and ensure that they do not fleece the people in crisis; and  
(c) whether the Government proposes to impose some control on private operators during such exigencies and if so, the details thereof?

**ANSWER**

**Minister of CIVIL AVIATION  
नागर विमानन मंत्री**

**(Shri Jyotiraditya M. Scindia)**

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**(a) to (c) A statement is laid on the table of the House.**

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**(a) to (c) Post the closure of the Ukrainian airspace on 24.02.2022, the Government launched Operation Ganga on 26.02.2022 for evacuation of Indian nationals in Ukraine from the neighbouring countries viz. Hungary, Romania, Poland and Slovakia. The air fare for all the flights operated under Operation Ganga has been borne entirely by the Government and nothing has been charged to the students. Prior to the launch of Operation Ganga, Air India operated one evacuation flight from Kyiv, Ukraine on 22.02.2022 for which Air India charged the air fare from the passengers.**

**With repeal of the Air Corporation Act in March 1994, tariff fixation was deregulated and airlines are free to fix reasonable tariff having regard to all relevant factors, including the cost of operation, characteristics of services, reasonable profit and the generally prevailing tariff. The Government does not interfere in the operations and commercial decisions of the airlines.**

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